

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 1597 of 2020

Binay Kumar Tiwary @ Binay Kumar Pandey @ Randhir Giri

... .. Petitioner

Versus

The State of Jharkhand

... .. Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Kashyap, Senior Advocate

For the Opposite Party : A.P.P.

5/07.07.2020 Heard the parties.

The petitioner is an accused in connection with Sakchi P.S. Case No. 5 of 2020.

It has been alleged that Rs. 12.50 lac was taken by the petitioner from the informant on the assurance that the informant will be given a job in a government department, but neither joining letter was given nor the money returned. It appears that the petitioner had given 3 cheques to the informant and was trying to leave the place.

While referring to certain documents, learned counsel for the petitioner has stated that the veracity of the said documents are doubtful. It has further been stated that the petitioner is in custody since 05.01.2020 and the case is triable by the Judicial Magistrate and therefore, the petitioner deserves benefit of bail.

Learned A.P.P. for the State has opposed the prayer for bail.

The FIR categorically in its entirety suggests involvement of the petitioner in duping the informant of Rs. 12.50 lacs. The incident has been found to be true on culmination of the investigation.

Accordingly, I am not inclined to allow this application and the same is hereby rejected at this stage.

(Rongon Mukhopadhyay, J)